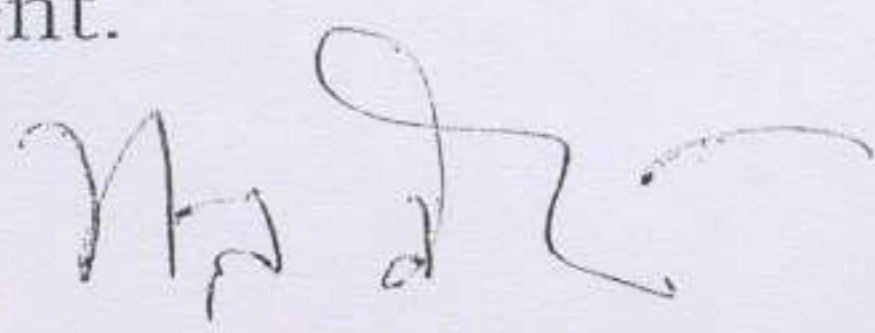


Government of Rajasthan
Department of Justice

The Department of Justice has been established for proper follow-up and monitoring of all cases in the Supreme Court/Rajasthan High Court, and various other Courts/Tribunals, in which the State Government is a party. To evolve a monitoring system suitable for this purpose, the Department of Justice had asked for certain data pertaining to these cases from all departments, by 30th November 2005. While this data has been received from many departments, some departments are yet to respond. This may kindly be expedited.

It is self-evident that to make the system meaningful, this data needs to be updated periodically. It is therefore imperative for the concerned departments to ensure that intimation of the institution of any fresh cases (post 30.11.05) is sent to the Department of Justice, soon after receipt of the Court Notice relating to such institution.

Accordingly, Principal Secretaries/Secretaries to Government are directed to ensure that photocopies of the Notices received by their departments from the Supreme Court/Rajasthan High Court, notifying the institution of new cases, are sent to the Department of Justice expeditiously. It is clarified that a photocopy of only the Notice received by the department from the Court should be sent to the Department of Justice, and its enclosures viz. copy of the application/petition etc. are not required to be sent.


(Anil Vaish)
Chief Secretary

Principal Secretary/Secretary to Government

U.O. Note No. : PS/PSJ/2005/15/138
Jaipur, Dated : December 13, 2005